Listed On **24-09-2026**
Court No. **12**
Item No. **116 & Ors.**

SECTION XV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No. 1617 OF 2023
WITH
INTERLOCUTORY APPLICATION No. 85398 of 2025 & 232208 of 2025
(Application for Early Hearing and Permission to place on record Additional facts and documents)

AND
CIVIL APPEAL Nos. 1618-1619 AND 1714 OF 2023
AND
CIVIL APPEAL No. 1620 OF 2023
WITH
INTERLOCUTORY APPLICATION No. 75121 OF 2024
(Application for Directions)
AND
CIVIL APPEAL No. 1621 OF 2023
WITH
INTERLOCUTORY APPLICATION No. 106998 OF 2023
(Application for Modification of Hon'ble Court's Order dated 19.01.2023)
WITH
INTERLOCUTORY APPLICATION No. 184545 OF 2023
(Application for impleadment as a respondent)
WITH
INTERLOCUTORY APPLICATION Nos. 238467 AND 252812 OF 2023
(Applications seeking permission to file impleadment and impleadment as respondent)
WITH
INTERLOCUTORY APPLICATION No. 238556 OF 2023
(Application seeking Clarification of Hon’ble Court’s Order dated 19.01.2023)
AND
CIVIL APPEAL Nos. 9713-9715 AND 12456 OF 2026
AND
TRANSFERRED CASE (CIVIL) Nos. 4 OF 2023 AND 44 OF 2025
AND
SPECIAL LEAVE TO PETITION (C) Nos. 14212-14214 OF 2025
WITH
INTERLOCUTORY APPLICATION No. 29586/2026
(Application for direction)

MUKESH KUMAR MEENA AND OTHERS ETC. ... Appellants

Versus

DHARMENDRA KUMAR BHINCHAR AND OTHERS ETC. ... Respondents

OFFICE REPORT

The appeals above-mentioned along with T.C. (C) No. 4 of 2023 and T.C. (c) 44 of 2025 were listed before the Hon'ble Court on **20.11.2025**, when the Hon'ble Court was pleased to pass the following Order:

" C.A. No. 1621 of 2023

1) After passing the order dated 07.08.2025, the appellant has moved I.A. No. 198427 of 2025 seeking deletion of the names of proforma respondent Nos. 5 to 53 from the array of parties. Since this application has been filed after the order of publication of notice with respect to respondent Nos. 5 to 53 by this Court, however, on the risk and cost of appellant, the names of respondent Nos. 5 to 53 is permitted to be deleted from the array of parties. Amended cause title be filed within two weeks.

2) I.A. No. 184545 of 2023 has been filed seeking impleadment of the applicants as party respondents. The applicant has filed writ petition before the High Court which has not been called for hearing. Therefore, he may be permitted to file counter affidavit and to object the prayer as made in the special leave petition.

3) At this stage, learned counsel prays for withdrawal of I.A. No. 74842 of 2025. Hence, the interlocutory application is dismissed as withdrawn.

T.C. (C)No. 4 of 2023

1) I.A. No. 216009 of 2025 has been filed seeking direction to proceed for hearing without fresh vakalatnama of remaining petitioners i.e., Petitioner Nos. 5, 6, 7, 8, 10, 13, 14, 16, 17, 18, 20, 21, 22, 23, 25, 26, 28, 29, 31, 32, 33, 36, 38, 39, 40, 41, 42, 43, 44, 45, 46, 50 and 51 and dispense with the publication of notice in newspapers. Since vakalatnama has not been filed by the aforesaid persons, therefore, their claim cannot be entertainable, as such, we proceed ex-parte against them.

2) The deletion of their name due to not filing vakalatanama on behalf of some of the petitioners cannot be ordered. Therefore, the persons who have not come forward, we proceed ex-parte against them and relief as prayed for in this petition if allowed may not be applicable to those persons.

SLP(C) No. 14212-14214/2025

1) Learned counsel for the petitioner by filing I.A. No. 161117/2025 submits that service on respondent Nos. 5 to 34 in SLP (C)No. 14212 of 2025, respondent Nos. 5 to 21 in SLP © No. 14213/2025 and respondent Nos. 5-21 in SLP (C)No. 14214 of 2025 is not complete. It is submitted by him that they are the proforma respondents;

however, because of not making the publication as per the order of this Court, their names may be deleted at the risk and cost of the petitioner. Accordingly, deletion is directed. Amended memo in respective special leave petitions be filed by the petitioner within two weeks.

C.A. No. 1617/2023

1) Learned senior counsel for the appellant submits that respondent No. 9 in the present case is appellant No. 7 in Civil Appeal No. 1618-1619/2023 and Ms. Pratibha Jain, Advocate on Record accepts notice on his behalf.

2) So far as respondent No.19 is concerned, he is respondent No. 18 in C.A. No. 1618-1619 of 2023 and served in the said case as per the office report of the Registry; therefore, he be treated to be served.

C.A. Nos. 1618-1619/2023

1) Learned counsel for the appellant submits that respondent No. 9 - Mr. Saket Bansal is petitioner no. 7 in the same case; however his name has been inadvertently joined as respondent No.9, therefore, his name may be deleted as respondent.

2) So far as respondent Nos. 23 is concerned, learned counsel submits that she being a proforma respondent, he wishes to delete her name.

3) As prayed, necessary deletion be carried out and amended memo be filed within two weeks.

C.A. No. 1714 of 2023

1) Ms. Nidhi Jaswal, Advocate on Record accepts notice for Respondent Nos. 1 to 3 (State).

2) Ms. Geetanjali Mohan, Advocate on Record, is representing Respondent No. 4– NCTE.

3) Copy of the appeal be supplied to them who may file their respective counter affidavit within four weeks.

4) At the request as made by the learned counsel for the appellant, at their risk and cost, the name of respondent Nos. 5 to 59 stand deleted from the array of parties. Consequences to follow. Amended memo be filed within four weeks.

T.C. (C) No. 44 of 2025

1) Ms. Nidhi Jaswal, Advocate on Record, accepts notice for Respondent Nos. 1 to 3(State), who may file counter affidavit within four weeks.

2) Ms. Geetanjali Mohan, Advocate on Record, represents Respondent No. 4(NCTE).

3) Publication for Respondent No. 5-UGC as directed has not been done. Since proof of said publication has not been produced, necessary steps be taken by petitioner for publication of notice with respect to respondent No. 5.

4) Learned counsel submits that respondent No. 6 joined in this case is the appellant in C.A. No. 1617 of 2023; therefore, service on him be deem to be complete.

5) The petitioner shall delete his name in view of the above and file amended memo within two weeks.

C.A. No. 1611-1612 of 2023

1) Learned counsel for the appellant submits that he is not in a position to publish notice in newspapers; however, prays for dispensing with the service on respondent No.3 and to delete his name and issue notice to respondent No.1 and dasti, in addition, may be permitted. His prayer seems to be reasonable and hence allowed.

2) Respondent No. 3 is permitted to be deleted from the array of the parties. Amended memo be filed within two weeks.

3) Notice be issued to respondent No. 1.

SLP (C)No. 9946-9948 of 2025

1) Learned counsel for the petitioner submits that respondent Nos. 2 and 3 are State and respondent No. 4 is the Rajasthan Staff Selection Board who are served and names of other respondents, i.e., respondent Nos. 5 to 26 and 28 have already been ordered to be deleted. Amended memo be filed.

2) Respondent No. 27 is served and represented by Mr.Anurag, Advocate.

C.A. No. 1620 of 2023

1) It is submitted that service is complete in this matter.

List the matters after six weeks. ”

C.A. No. 1617 of 2023

It is submitted that pursuant to the above-quoted order, Ms. Pratibha Jain, Advocate has not filed Vakalatnama on behalf of Respondent No. 9.

Service is complete. However, Vakalatnama on behalf of Respondent Nos. 9 and 19 has not been filed.

C.A. No. 1618-19 of 2023

It is submitted that pursuant to the above-quoted order, amended memo of parties for necessary deletion of Respondent Nos. 9 and 23 has not been filed.

Service is complete.

C.A. No. 1620 of 2023

It is submitted Mr. Ajay Choudhary, Advocate has on 04-05-2026 e-filed an application for impleadment as 'Party Respondent' along with Vakalatnama which has been numbered as I.A. No. 137705/2026, which was found to be defective. The defects were communicated to the Counsel but the same have not been cured so far. However, copy of the same has been placed with appeal paper books for kind perusal of Hon'ble Court.

Service is complete.

C.A. No. 1621 of 2023

It is submitted that pursuant to above-quoted order, Mr. Ghanshyam Joshi, Advocate for the petitioner has on 02.12.2025 filed amended memo of parties. Accordingly, cause title has been amended and has been included in paperbooks.

It is further submitted that Mr. Surya Kant, Counsel for Impleador has on 10-02-2026 e-filed Counter Affidavit. Copy of the same has been placed with appeal paper books.

Service is complete.

C.A. No. 1714 of 2023

It is submitted that Ms. Nidhi Jaswal, Advocate has not filed Vakalatnama/ Appearance on behalf of Respondent Nos. 1 to 3.

It is submitted that pursuant to above-quoted order, Mr. Anuj Bhandari, Advocate for the petitioner has on 21.11.2025 filed amended memo of parties. Accordingly, cause title has been amended and has been included in paperbooks.

It is further submitted that Counter Affidavit has not been filed so far.

Service is complete.

C.A. No. 9713-15 of 2026 @ SLP(C) No. 9946-9948/2025

The appeal above-mentioned was listed before this Hon'ble Court on **14-07-2026**, when the Hon'ble Court was pleased to pass the following order:

> **"I.A. Nos. 117642 and 154579/2026**
> **1. These applications are filed seeking impleadment/ intervention.**
> **2. The same stands rejected. However, the applicant(s) seeking impleadment/ intervention may file separate Special Leave Petitions.**

SLP(C) No. 9946-9948/2025

1. In the connected matter, i.e. in Civil Appeal No.1617/2023, leave has already been granted.

2. Hence, leave is granted in these Special Leave Petitions.

3. Post all the appeals together for hearing on 09.09.2026."

It is submitted that there are 28 respondents in Civil Appeal No. 9713/2026[@ SLP (C) 9946 of 2025], 16 respondents in Civil Appeal No. 9714/2026[@ SLP (C) 9947/2025] and 15 respondents in Civil Appeal No. 9715/2026[@ SLP (C) 9948 of 2025].

It is further submitted that Respondent Nos. 5 to 26 and 28 in Civil Appeal No. 9713/2026, Respondent Nos. 5 to 16 in Civil Appeal No. 9714/2026 and Respondent Nos. 5 to 15 in Civil Appeal No. 9715/2026 have been deleted vide Hon'ble Judge-In-Chambers Order and accordingly Cause Title is amended. Amended Cause Title has been included in paper books.

Common Respondent No. 1 is represented by Ms. Nidhi Jaswal, Advocate. Respondent No. 27 in Civil Appeal No. 9713/2026 [@SLP (C) No. 9946/2025] is represented by Mr. Anurag, Advocate.

Service is complete.

C.A. No. 12456 of 2026 @ SLP(C) No. 31774/2026

The appeal above-mentioned was listed before this Hon'ble Court on **03-09-2026**, when the Hon'ble Court was pleased to pass the following order:

"1. Delay condoned.

2. Leave granted.

3. Tag with Civil Appeal No. 1617 of 2023."

It is submitted that there are 37 respondents in above-mentioned appeal.

It is further submitted that Counsel for the Appellant has not filed spare copy for issuance of NLPA to Respondents.

It id further submitted that Ms. Astha Sigh, Advocate for Appellant has on 14-09-2026 filed an application for deletion of proforma respondent Nos. 5-37 from the array of parties, which has been numbered as I.A. No. 277988/2026. The application was found to be defective for the reason that jurisdiction and article mentioned in affidavit is incorrect. Copy of the same is not being circulated since defective.

Service is not complete.

T.C. (C) No. 4 of 2023

It is submitted that pursuant to above quoted order, no new document has been filed so far.

Service is not complete.

T.C. (C)No. 44 of 2025

It is submitted that pursuant to the above quoted order, Ms. Nidhi Jaswal, Advocate has not filed Vakalatnama & Counter Affidavit on behalf of Respondent Nos. 1 to 3 so far.

It is submitted that Ms. Geetanjali Mohan, Advocate has on 13.09.2025 e-filed Vakalatnama & Appearance on behalf of Respondent No. 4 but has not filed Counter Affidavit so far.

It is submitted that Ms. Mandeep Kalra, Counsel for the Petitioner has on 28.11.2025, e-filed proof of Service on behalf of Respondent No. 5 but no one has entered appearance so far.

It is further submitted that Mr. Amit Agrawal, Advocate has on 11.12.2025 e-filed Vakalatnama & Appearance on behalf of Respondent No. 6 but has not filed Counter Affidavit so far.

It is lastly submitted that counsel for the petitioner has not filed amended memo of parties so far.

Service is complete on Respondent Nos. 4 & 6 and Service is not complete on Respondent Nos. 1, 2, 3 & 5.

SLP (C) Nos. 14212-14/2025

It is submitted that pursuant to order quoted above, the name of respondent Nos. 5 to 34 in SLP (C) No. 14212/2025; R.Nos. 5 to 21 in SLP (C) No. 14213/2025 and R.Nos. 5 to 21 in SLP (C) No. 14214/2025, have been deleted from the array of parties. Accordingly, cause title has been amended and copy of the same has been included in the paper books.

It is further submitted that Mr. Chand Qureshi, Advocate has on 03.11.2025 e-filed Application for Impleadment to implead the applicants as party petitioners (numbered as I.A. No. 279119/2025) with affidavit and Vakalatnama/appearance on behalf of the applicants. The same is defective and defects communicated to the counsel but, has not cured the defects so far. However, copy of the same is being circulated with this office report.

It is further submitted that Mr. Anurag, Advocate has on 28.01.2026 e-filed an Application for Directions with affidavit. The same is registered as I.A. No. 29586/2026. Copy of the same is being circulated with this office report.

It is lastly submitted that, Ms. Nidhi Jaswal, Adv has on 13.08.2025 filed Memo of Appearance on behalf of common respondent no. 1 to 4. But, has not filed Counter Affidavit.

Service is complete.

The matters above mentioned along with the applications are listed before the Hon’ble Court with this Office Report.

Dated : **24th September, 2026**

ASSISTANT REGISTRAR